Central Administrative Tribunal,
Principal Bench,
New Delhi.

DA No. 2461 of 1990

New Delhi, this the 5th December, 1994.

HON'BLE SHRI J.P.SHARMA, MEMBER(J)
SHRI S.R.ADIGE, MEMBER(A)

Shri J.C.Garg s/o Shri Baboo Lal, R/o 46, Sunrise Cooperative Group Housing Society, Plot No.14, '5' Block, Vikaspur, New Delhi - 110 018, presently working as Under Secretary to the Govt. of India, Deptt. of Personnel & Training, New Delhi.

(Through none)

Applicant

Versue

Union of India through

- Secretary,
 Department of Personnel
 & Training, North Block,
 New Delhi.
- 2. Establishment Officer, Deptt. of Personnel & Training, North Block, New Delhi.
- 3. Air Marshal C.K.S.Raje, Cheirman, National Airports Authority, New Delhi.

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- 4. Shri T.N. Parmeshwaran, Under Secretary, Ministry of Petroleum & Natural Gas, Shastri Bhawan, New Deihi.
- 5. Shri R.L. Banerjee, Under Secretary, Ministry of Defence, South Block, New Delni.
- Shri P.C. Rastogi, Deputy Secretary, Ministry of Defence, South Block, New Delhi.
- 7. Shri N.C. Hemrajani,
 Under Secretary,
 Ministry of Textiles,
 Udyog Bhawan,
 New Delhi.
- 8. Shri M.M. Sahni,
 Under Secretary,
 Department of Social welfare,
 Shastri Bhawan,
 New Delni.
- 9. Shri A. Gobalakrishnan, Joint Director, Union Public Service Commission, Dholbur House, New Delhi.
- 10. Shri N.K. Soni,
 Joint Director,
 Union Public Service Commission,
 Dholpur House,
 New Delhi.
- 11. Shri 7. Kanan,
 Private Secretary and Director,
 Office of Comptroller & Auditor General of India,
 Near I.T.O.,
 New Delni.

Respondents

(By advocate Shri P.H.Ramchandani)

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The applicant was working as Under Secretary in the Department of Personnel & Training, New Delhi, has filed this application in November, 1990 aggrieved by the Memo dated 22nd October, 1990 (Annexure A-I) whereby the representation of the applicant dated 19th Jyly, 1990 was dismissed for inclusion of his name in the select list of Grade-I officers approved for appointment to the Selection Grade of the Central Sectt. Services for the year 1989. He has, therefore, challenged the supersession and also impleaded private respondents from serial No. 4 to 12 who happened to be junior to the applicant but were given the Grade-I of the CSS and were included in the select list of 1989. The relief claimed by the applicant is to set aside the aforesaid order dated 22nd October, 1990 rejecting the applicant's representation.

- 2. The respondents opposed the grant of relief on a number of grounds. The matter came forhearing today when none papeared on behalf of the applicant. Shri P.H.Ramchandeni counsel for the respondents gave a statement at the Bar on the basis of a letter dated 14th Sep., 1994 sent by the DoP&T informing him that Shri J.C.Garg has died about one year ago. The said letter has been taken on record. He stated that the applicant died in June, 1993 on the basis of another communication received by him.
- 3. The legal representatives of the applicant have not been brought on record.
- 4. In view of the above facts and circumstances the original application abatesand is dismissed.

Anjstig (s.II. Adige) MEMBER(A)

(J.P.SHARMA) MEMBER(J)

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